

Sl.No.	State	No. of EMRSs sanctioned	No. of EMRSs functional
12.	Madhya Pradesh	29	25
13.	Maharashtra	14	08
14.	Manipur	03	02
15.	Mizoram	02	01
16.	Nagaland	03	03
17.	Odisha	21	13
18.	Rajasthan	17	09
19.	Sikkim	03	02
20.	Tamil Nadu	02	02
21.	Telangana	07	06
22.	Tripura	04	04
23.	Uttar Pradesh	03	02
24.	Uttarakhand	01	01
25.	West Bengal	07	07
TOTAL		213	136

EMRSs: Ekalavya Model Residential Schools.

#### **States lagging in implementing FRA 2006**

2703. DR. T.N. SEEMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) which are the major States lagging behind in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which was enacted to recognize and record the rights of forest dwellers, mainly tribal people;

(b) the State-wise details of claim settlements and distribution of title deeds to tribal people and other forest dwellers till 2014 including Kerala, West Bengal and Gujarat along with percentage of settled claims till date; and

(c) the steps taken by Government to empower tribal people and their community institutions as statutory authorities with the power to protect and manage forests?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The major States, which are low performing in implementation of the Scheduled Tribes and Other Traditional Forest

Dwellers (Recognition of Forest Rights) Act, 2006 (FRA in short) as compared to the States with satisfactory progress, are Kerala, Jharkhand, Telangana, Bihar, West Bengal, Uttar Pradesh, Himachal Pradesh, Uttarakhand and Karnataka.

(b) A statement of claims, distribution of title deeds, total number of claims disposed of and also its percentage with reference to claims received under FRA including Kerala, West Bengal and Gujarat as on 31.5.2015 is given in Statement (*See below*).

(c) FRA has been enacted with the purpose clearly laid down in preamble of the Act, firstly to recognize and record rights of the forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers who have been residing in such forests for generations and whose rights could not be recorded and secondly to empower them and their community institutions as authorities with the power to protect and manage forests. The Preamble of the Act stipulates that both these measures are required to ensure conservation of forests and address historical injustice done to the forest dwellers.

As per Section 3(1)(i) and Section 5 of FRA, the authority to protect, regenerate or conserve or manage CFRs is the Gram Sabha along with the committee for protection of wildlife, forest and biodiversity constituted under FR Rule 4(1)(e).

Ministry of Tribal Affairs has also issued guidelines on 23.4.2015 under Section 12 with regard to recognition and vesting of Community Forest Resource (CFR) and its management under FRA.

#### ***Statement***

#### ***Claims and distribution of title deeds under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006***

(as on 31.5.2015)

Sl. No.	States	No. of Claims received	No. of Titles Distributed	No. of Claims Rejected	Total No. of Claims Disposed of / % respect of claims received
1	2	3	4	5	6
1.	Andhra Pradesh	4,11,012 (4,00,053 individual and 10,959 community)	1,69,370 (1,67,263 individual and 2,107 community)	1,65,466	3,34,836 (81.47%)

1	2	3	4	5	6
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	1,31,911 (1,26,718 individual and 5,193 community)	36,267 (35,407 individual and 860 community)	37,669	73,936 (56.04%)
4.	Bihar	2,930	28	1,644	1,672 (57.06%)
5.	Chhattisgarh	8,60,064	3,45,279	4,87,881	833160 (96.87%)
6.	Goa	-	-	-	-
7.	Gujarat	1,90,097 (1,82,869 individual and 7,228 community)	74,720 (70,845 individual and 3,875 community)	3,556 (2,455 individual and 1,101 community)	78,276 (41.18%)
8.	Himachal Pradesh	5,692 (I-5409, C-283)	346 (I-238, C-108)	2,162 (I-2117, C-45)	2,508 (44.06%)
9.	Jharkhand	51224 (50360 Individual, 864 community)	22913 (Individual 22419, community 494)	15530	38,443 (75.05%)
10.	Karnataka	365387 (3,59,252 individual and 6135 community)	7,709 (7,608 individual and 101 community)	1,74,519 (1,72,275 individual and 2,244 community)	1,82228 (49.87%)
11.	Kerala	37,535 (36,140 individual and 1,395 community)	24,599	7,889	32,488 (86.55%)
12.	Madhya Pradesh	599005 (I-558336, C-40669)	206342 (I-186851, C-19491)	352009	5,58351 (93.21 %)
13.	Maharashtra	3,51,953 (individual 344891, community 7062)	1,08,992 (individual 105715, 3277 community)	229730 (I-227883, C-1847)	339627 (96.50%)

1	2	3	4	5	6
14.	Manipur	-	-	-	-
15.	Meghalaya	-	-	-	-
16.	Mizoram	-	-	-	-
17.	Nagaland	-	-	-	-
18.	Odisha	6,10,681 (5,98,179 individual, 7688 community and 4814 CFR claims)	3,49,541 distributed (3,44,541 individual, 2910 community and 2090 CFR titles)	1,57,094 (1,56,793 individual, 288 community and 13 CFR claims)	5,06,635 (82.96%)
19.	Rajasthan	69,775 (69,125 individual and 650 community)	34,254 (34,189 individual and 65 community)	32260	66514 (95.33%)
20.	Sikkim	-	-	-	-
21.	Tamil Nadu	21,781 (18,420 individual and 3,361 community)	(3,723 titles are ready)	-	3723 (17.09%)
22.	Tripura	1,82,617 (1,82,340 individual and 277 community)	1,20,473 (1,20,418 individual and 55 community)	21,384 (21,164 individual and 220 community)	1,41,857 (77.68%)
23.	Telangana	2,35,552 (individual- 231368, community 4184)	95022 distributed (individual 94278, community 744)	95681 (individual 93850, community 1831)	1,90,703 (80.96%)
24.	Uttar Pradesh	93,635 (92,520 individual and 1,115 community)	18,546 (17,712 individual and 834 community)	74,768	93,314 (99.66%)
25.	Uttarakhand	182	-	1	1 (0.54 %)

1	2	3	4	5	6
26.	West Bengal	1,42,081 (1,31,962 individual and 10119 community)	36307 (I-35903, C-346, CFR-58)	710	37017.00 (26.05%)
27.	A & N Islands	-	-	-	-
28.	Daman and Diu	-	-	-	-
29.	Dadra and Nagar Haveli	-	-	-	-
TOTAL		4363114 (I-4251118, C-107182, CFR-4814)	1654431 (I-1617016, C-35267 and CFR-2148)	1859953 (I-1852364, C-7576, CFR-13)	3515289.00 (80.57%)

#### **Funds for development programmes for tribal women**

2704. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of development programmes for tribal women;
- (b) the funds allocated by the Central Government for implementation of these programmes during the last one year; and
- (c) the State-wise un utilized funds, during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) Tribal Sub Plan (TSP) of the Central Ministries/Departments and State Governments provides for various developmental/welfare programmes of scheduled tribes including scheduled tribe women, under the livelihood, education, health and nutrition, etc. components. The Ministry of Tribal Affairs provides additive support to States by way of filling critical gaps.

TSP allocation of various Central Ministries/Departments and State Governments during 2014-15 is given as under:

(₹ in crore)

Year	TSP Allocation	
	Central Ministries/Departments	State/UTs
2014-15	32150.03	70240.16